

[3418]

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**MONDAY, THE NINTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

CIVIL REVISION PETITION No: 3878 of 2024

Petition filed under Article 227 of Constitution of India aggrieved by the Order dated 16-11-2024 passed in I.A.No.234 of 2024 in COP.No.151 of 2024 on the file of the Court of the Additional Special Court in the Cadre of District Judge for Trial and Disposal of Commercial Disputes at Hyderabad, City Civil Court, Hyderabad.

Between:

Ratnadeep Retail Private Limited, Formerly known as Ratnadeep Super Market (P) Limited, Bearing CIN No. U51399TG1995PTC09385, a Private Limited Company incorporated under the Provisions of Company Act, 1956, Rep by its Authorized Representative, Mr. Vinod Kumar Saraf, S/o. Sri. Anjaiah Saraf, Age: 48 years, having office at: D-18, Vikrampuri, Secunderabad.

...Petitioner

AND

1. Smt. Neeta Shrinivas Zanvar, W/o. Shri Mukund Maheshwari, Age: 43 years, R/o. Flat No. 401, Janapriya Prameela Enclave, Umanagar, Begumpet, Hyderabad.
2. Sri. T. Muralidhar, Retd. District Judge (Proforma Party)

...Respondent

(R2 is not necessary party to this petition)

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to extend the time duration of 4 weeks in I.A.No.234 of 2024 in COP.No.151 of 2024 on the file of Additional Special Court in the Cadre of District Judge for Trial

and Disposal of Commercial Disputes of Hyderabad City Civil Court, Hyderabad,
pending disposal of present revision in the interest of justice.

**Counsel for the Petitioner: Mr. B. Mayur Reddy, Counsel representing
Mr. Pawan Kumar Agarwal**

Counsel for the Respondents: None Appeared

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

CIVIL REVISION PETITION No.3878 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. B.Mayur Reddy, learned Senior Counsel representing Mr. Pawan Kumar Agarwal, learned counsel for the petitioner.

2. In this civil revision petition under Article 227 of the Constitution of India, the petitioner has assailed the validity of the order dated 16.11.2024 by which the Additional Special Court in the cadre of District Judge for Trial and Disposal of Commercial Disputes at Hyderabad, City Civil Court, Hyderabad (hereinafter referred to as, "the Commercial Court") has issued a notice on the petition under Section 36(2) of the Arbitration and Conciliation Act, 1996, filed by the petitioner, namely I.A.No.234 of 2024 in C.O.P.No.151 of 2024, and in the meanwhile, has directed the petitioner to deposit 50% of the amount awarded by the

arbitrator. The proceedings before the Commercial Court are fixed for 23.12.2024.

3. The aforesaid order is an *ad interim* order. We do not find any ground to interfere with the same. However, it is open for the petitioner to seek modification of the order dated 16.11.2024, if so advised.

4. With the aforesaid liberty, the civil revision petition is disposed of. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed

//TRUE COPY//

Sd/- T. VIJAY KUMAR
ASSISTANT REGISTRAR

SECTION OFFICER

To,

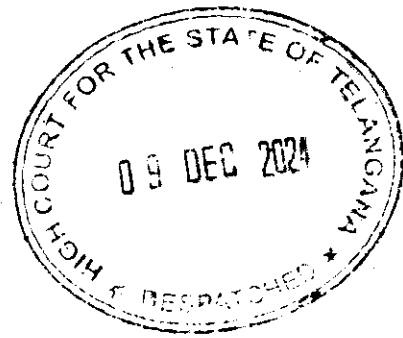
1. The Additional Special Court in the Cadre of District Judge for Trial and Disposal of Commercial Disputes at Hyderabad, City Civil Court, Hyderabad.
2. One CC to Mr Pawan Kumar Agarwal, Advocate [OPUC]
3. Two CD Copies

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HIGH COURT

DATED:09/12/2024



ORDER

CRP.No.3878 of 2024

**DISPOSING OF THE CIVIL
REVISION PETITION**

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09/12/2024